Financial aid to slam dwellers

- 695?. SHRI SATISH PRADHAN: Will the Minister of CIVIL AVIA TION AND TOURISM be pleased to
- (a) whether Government propose to financially aid the Maharashtra Govern ment to rehabilitate 80,000 slum-dwellers around Mumbai Airport; and
 - (b) if so, what are the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD); (a) Yes, Sir.

(b) The Government of Maharashtra has agreed in principle to shift the hutment (slum) dwellers from the areas which are immediately required for operational use around Bombay Airport and the Government of Maharashtra is preparing a specific time frame action plan. It is too early to assess the total quantum of financial aid to be provided to the Government of Maharashtra.

Authorisation of stenographic - assistance to officers

6054. SHRI E. BALANANDAN: Will the PRIME MINISTER be pleased to state:

(a) what are the norms prescribed by Establishments/ various Standing Committees/SIU/IWSS in the matter of authorisation of stenographic assistance

- to the entitle officers in three services Headquarters and other IS Organisations;
- (b) whether these norms are being followed strictly at the time of authorisation/recommending the posts of officers and stenographers;
- (c) if so, the number of posts of stenographes so authorised/recmmended in each grade during the last five years; and
- (d) if not, the reasons therefor and the steps Government propose to take for ensuring their strict enforcement in a stipulated time

THE MINISTER OF STATE IN THE THE MINISTRY OF DEFENCE (SHRI MALLIKARIUN): (a) The norms for authorisation of stenographic assistance to the entitled officers in three service Headquarters and IS Organisation are laid down in Govt, of India, Ministry of Defence letter No. A/24577/CAO/CP, dated 25 Feb. 88.

- (b) The Standing Establishment Committees, constituted for the purpose of undertaking review of manpower requirements of service Headquarters and IS Organisations are guided by the norms prescribed in Govt, letter mentioned in (a) above while recommending posts of stenographers.
- (c) The number of posts of stenographers authorised/recommended during the last five years is as under:-

Private Secretary	Personal Assistant	Stenographers	Total
05	07	01	13

(d) Does not arise.

गुजरात में रक्षा उत्पादन इकाई

6955. श्री कनक सिंह मोहन सिंह ने मंगरीला: क्या प्रधान मंत्री यह वता की कुपा करेंगे कि:

(क) क्या सरकार 8वीं पंचवर्षीय योजना के दौरान गुजरात में कुछ नई रक्षा उत्पादन इकाईयां स्थापित करने क विचार रखती है;

- (ख) यदि हा, तो इस सबध में कौन-कौन सी परियोजनाम्रों की पहचान की गई है; ग्रौर
- ु (ग) जिन नई रक्षा इकाईयों की स्थापित किए जाने का है। उनका राज्यवा व्योरा क्या है ?

रक्षा संद्रालय में राज्य संद्रो (श्री मल्लिकार्जुन): (क) इस समय गुजरात या भारत में कहीं भी नई रक्षा उत्पादन इकाई स्थापित करने के लिए काई प्रस्ताव नहीं है।

(ख) और (ग) प्रश्न नहीं उठते।

Landing of Defence land to M/s. Bagrodia

6956. SHRI N. GIRI PRASAD: Will the PRIME MNISTER be pleased to refer to answer to Unstarred Question 4314 given in the Rajya Sabha on the 1st September, 1988 and state:

- (a) what is the present position of various suits filed by the said M[s Barodia in the court of Assistant District Judge, Dibrugarh, as well as Guwa-hati High Court, suit-wise;
- (b) the present position of the appeals filed by Government in the Guwahati High Court, as well as the Supreme Court, if any;
- (c) the detail of steps being taken by Government for speedy disposal of the cases/appeals; and
- (d) whether Government propose to invoke special powers/provisions under defence law/rules to evict the said unauthorised occupant, now occupying 300 acres of defence land for more than 32 years, paying just Rs. 6,000l- per annum, in view of the tremendous revenue loss to Government and if not, the reasons therefor?

THE MINISTER OF STATE IN THE THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) to (d) The information is being collected and will be laid on the Table of the House.

Settlement of hospitalisation claim

6957. SHRI T. A. MOHAMMED SAQHY: Will the PRIME MINISTER be pleased to refer to answer to Unstarred Question 3103 given in the Rajya ,'Sabha on the 17th March, 1994 and state:

(a) whether Government are aware that Contra Costa Country Martinex Hospital, California, U.S.A. is a Government hospital.

- (b) whether it is a fact that the amount of US \$ 8399.61 spent by the Ex-servcemen for treatment in the said hospital is not a case of reimbursement;
- (c) if so, what are the reasons for which the claim is not being settled in the amount paid to the above mentioned hos pital; and
- (d) by when the claim is likely to be settled?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) Yes, Confra Costa Country Hospital, California, USA is a country Govt Hospital.

(b) to (d) Ex-service personnel other than ex-service pensioners are not ensiled to free medical treatment. Ex-service pensioners only are entitled to free medical treatment at the Indian Armed Forces hospital to the extent the facilities are available in such There is no provision for referral hospitals. of ex-servicemen pensioners for treatment in a civil hospital in India or any hospital abroad through Armed Forces medical hospitals, and so the question setting the claims does not arise.

Death of a Major in Leh

6958. SHRI KRISHAN LAL SHARMA: Will the PRIME MINISTER be pleased to state;

- (a) whether Government's attention has been drawn to a new-item published in 'Navbharat Times' (Hindi) dated the 15th March, 1994 under the caption, Leh me Sena ke Major ki Rahasya may maut';
- (b) whether it is a fact that the death of the major took place on the 5th December, 1993 and if so, whether any enquiry has been conducted in this incident: and
- (c) if so, the results of such an enquiry and the action taken thereon?